

not a Minister. She is Prime Minister of the country.

MR. SPEAKER : Does not matter.

PROF. MADHU DANDAVATE :
When the House is in session (*Interruptions*)

MR. SPEAKER : It is not a policy matter.

No policy is involved here.

(*Interruptions*)**

MR. SPEAKER : Not allowed.

PROF. K.K. TEWARY (Buxar) : Yesterday, we raised the question of J and K Liberation Front. They have thrown a Bomb at the residence of the judge who convicted Maqbool Butt. (*Interruptions*)

They are operating not from Jammu and Kashmir, they are operating from London, from Pakistan and they have a nexus with the Jammu and Kashmir Liberation Front and the Akali extremists. Therefore, it is a very important issue and it may be discussed on the floor of the House. I expect you to at least admit Calling Attention on this matter. They are not interested in any solution.

(*Interruptions*)

MR. SPEAKER : You can say anything outside Parliament. I do not mind. I am not concerned with outside statements here. It is a political matter. You can fight on the political front.

(*Interruptions*)

12.05 hrs.

PAPERS LAID ON THE TABLE

Companies Secretaries (Amendment) Regulations, 1984 ; Ninety-First, Ninety-Second and Ninety-Fourth Reports of Law Commission

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : I beg to lay on the Table—

(1) A copy of the Companies Secretaries (Amendment) Regulations, 1984 (Hindi and English versions) published in Notification No. ICSI/710/2/M(1) in Gazette of India dated the 30th March, 1984 under sub-section (4) of section 39 of the Company Secretaries Act, 1980.

[Placed in Library. See No. LT-8208/84]

(2) A copy of the Ninety-First Report (Hindi and English versions) of Law Commission on the Dowry Deaths and Law Reform, Amending the Hindu Marriage Act, 1955, the Indian Penal Code, 1860 and the Indian Evidence Act, 1872.

[Placed in Library. See No. LT/8209/84]

(3) A copy of the Ninety-Second Report (Hindi and English versions) of Law Commission on Damages in Applications for Judicial Review : Recommendations for Legislation.

[Placed in Library. See No. LT-8210/84]

(4) A copy of the Ninety-Fourth Report (Hindi and English versions) of Law Commission on Evidence obtained Illegally or Improperly : Proposed Section, 166A, Indian Evidence Act, 1872.

[Placed in Library. See No. LT-8211/84]

Annual Report and Audited Accounts of the Repatriates Cooperative Finance and Development Bank Limited, Madras for 1982-83

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : Sir, on behalf of Shri Veerendra Patil, I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the Repatriates Co-operative Finance and Development Bank Limited, Madras, for the year 1982-83 along with Audited Accounts.

(2) A statement (Hindi and English ver-